

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Original Application No. 06/2019 (SZ)

AVVS. Subrahmanyam Applicant(s)

Versus

Godavari Mega Aqua Food Park & Ors Respondent(s)

Date of hearing: 22.04.2019

**CORAM : HON'BLE. MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar.

For Respondent (s): Mr. Attin Shankar Rastogi, Adv with Mr.
Prateek Yadav, Adv for R-2
Mr. Lakshmi Narsimhan, Adv for Sh. T.
Saikrishnan, Adv for R-8

ORDER

1. Mr. Mr. Attin Shankar Rastogi entered appearance for Respondent No.2. Mr. Lakshmi Narsimhan, advocate appearing on behalf of Sh. T. Saikrishnan entered appearance for Respondent No.8.
2. The main allegation in the application is that Respondent No.1 M/s Godavari Mega Aqua Food Park is going to be established at Tundurru, Jonnalagaruvu and K. Bethapudi villages in west Godavari district of Andhra Pradesh. According to the applicant, their operation involve lot of probable pollution causing activities. The Andhra Pradesh Pollution Control Board without verifying the ground situation and without getting an Environment Impact Assessment granted the consent to operate to the project proponent. The particulars mentioned by them in the

- application also not correct. The quantity of water required as mentioned in the application is not correct. They require more water than what is mentioned therein.
3. Further they intend to discharge the effluent water into deep sea without obtaining necessary CRZ clearance or no objection from the authority as required under the CRZ Notification, 2011.
 4. Major portion of fund is being provided by Government for laying the pipe line for discharging the affluent into the deep sea without getting any assessment of damage being caused to aquatic life.
 5. Before going to the merits of the case, we want to ascertain from the Respondent No.2 as to whether Environmental Clearance is required for the unit before establishing the same and whether for the purpose of discharging the affluent from the unit to deep sea clearance or no objection under CRZ Notification is required or not.
 6. Whether the functioning of the unit can be allowed to continue without getting the Environmental Clearance and the CRZ clearance.
 7. So the Respondent No.2 is directed to submit a detailed statement on these aspects.
 8. Post on **01st July, 2019**.

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM